

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

UNSTARRED QUESTION NO:5364  
ANSWERED ON:05.05.2008  
GUIDELINES ON MERGERS AND ACQUISITIONS  
Sai Shri Nand Kumar;Singh Shri Sugrib

**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

- (a) whether the Government has announced fresh guidelines for Mergers and Acquisitions (M&As) in the cellular and unified telecom licence space in the country;
- (b) if so, the details thereof;
- (c) whether the guidelines are different from the recommendations made by the TRAI on August 28, 2007 in this regard; and
- (d) if so, the reasons therefor?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI JYOTIRADITYA M. SCINDIA)

(a) to (d) On 22nd April, 2008, Government has issued fresh guidelines for intra service area Merger of Cellular Mobile Telephone Service (CMTS)/Unified Access Services (UAS) Licences. The guidelines are broadly in line with the recommendations made by the Telecom Regulatory Authority of India (TRAI) on August 28, 2007. Copy of the Guidelines issued vide letter No. 20-100/2007-AS-I dated 22nd April, 2008 is given in the Annexure-I.